

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.448/97

Date of Order: 28.4.97

BETWEEN :

P.Maheshwar

.. Applicant.

AND

1. Union of India rep. by
its Secretary, Dept. of
Posts, New Delhi.

2. The Director Postal Services,
O/o PMG, Hyderabad Region,
Hyderabad-1.

3. Superintendent of Post Offices,
Peddapalli Division,
Peddapalli - 505 172.

.. Respondents.

Counsel for the Applicant

.. Mrs. Padma

Counsel for the Respondents

.. Mr. N.R. Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mrs. Padma, learned counsel for the applicant and Mr.W.Satyanarayana for Mr.N.R.Devraj, learned standing counsel for the respondents.

2. This OA is filed praying for a direction to the respondents to set aside the SPO letter No. B2-2-16/VII/97, dt. 10-3-97 whereby notification was issued for conducting the departmental examination for promotion to the cadre of Postman/Mailguards to be held on 25.5.97 in Hyderabad division issued by R-2 and absorb the applicant to the said post.





.. 2 ..

3. The applicant submits that he passed the examination earlier and there are vacancies for absorbing ^{him} ~~them~~ against those vacancies. The applicant further submits that without absorbing him on the basis of the earlier selection this notification dt. 10.3.97 has been issued for conducting the departmental examination for filling up those posts. In view of the above he has filed a representation dt. 17.3.97 addressed to the Director of Postal Services, Hyderabad region for considering his case for posting him against the vacancies which are now available for which notification for conducting fresh departmental examination is issued.

4. Under the above circumstances the only direction that can be given is to R-3 to consider and dispose of his representation in accordance with the law within a period of one month from today.

5. With the above direction the OA is disposed at the admission stage itself. No costs.

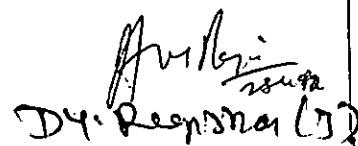

(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R.RANGARAJAN)
Member (Admn.)

Dated: 28th April, 1997

(Dictated in Open Court)

sd


D.Y. Deepak (J)

Copy to:-

1. The Secretary, Dept. of Posts, Union of India, New Delhi.
2. The Director Postal Services, O/O PMG Hyderabad Region, Hyd.
3. Superintendent of Post Offices, Peddapalli Division, Peddapalli.
4. One copy to Mrs. Padma advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Deputy Registrar(A), CAT, Hyd.
7. One spare copy.

Rsm/-

~~same date
same file~~ Today
28/4/97

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. (G) RAJAN : M(A)

AND

THE HON'BLE SHRI S.S. (A) PARAMESHWAR:
M(J)

DATED:

28/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

IN

O.A. NO.

448797

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

II COURT

New copy govt.

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal DEPTT/DESPATCH
30 APR 1997
Hyderabad
HYDERABAD BENCH